

ITEM NO.5

COURT NO.6

SECTION

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 19932/2017

(Arising out of impugned final judgment and order dated 14-12-2016  
in ITA No. 545/2016 passed by the High Court of Delhi at New Delhi)

DIRECTOR OF INCOME TAX (E) TC-II

Petitioner(s)

VERSUS

INSTITUTE OF MARKETING AND MANAGEMENT

Respondent(s)

(With IA No.110544/2017-CONDONATION OF DELAY IN FILING, IA  
No.110546/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT  
and IA No.110545/2017-CONDONATION OF DELAY IN REFILING)

Date : 06-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Ms. Pinky Anand, ASG.  
Mr. H. Raghavendra Rao, Adv.  
Mrs. Anil Katiyar, AOR  
Ms. Asha Gopalan Nair, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

To be listed along with SLP (C)No. 17312 of 2015.

(NIDHI AHUJA)  
COURT MASTER

(MALA KUMARI SHARMA)  
COURT MASTER